

IN THE INCOME TAX APPELLATE TRIBUNAL BENCH -RANCHI
VIRTUAL HEARING AT KOLKATA

**Before Shri Sonjoy Sarma, Judicial Member and
Shri Ratnesh Nandan Sahay, Accountant Member**

S.A. No.13/Ran/2025
(Arising out of I.T.A. No.230/Ran/2025)
Assessment Year: 2018-19

Nizam Ansari.....Appellant
Village Birangariya, PO Madankatta,
PS Karon, DIST- Deoghar.
[PAN: ASLPA0066D]

vs.

ITO, Ward-3(1), Deoghar.....Respondent

Appearances by:

Shri Ajay Kumar, AR, appeared on behalf of the appellant.
Shri Kailash Gautam, Addl. CIT, appeared on behalf of the Respondent.

Date of concluding the hearing : February 03, 2026

Date of pronouncing the order : February 05, 2026

ORDER

Per Sonjoy Sarma, Judicial Member:

By virtue of present stay Application, the assessee seeks to keep a demand of Rs.4,20,87,527/- for Assessment Year 2018-19 in abeyance till the disposal of the appeal by this Tribunal.

2. At the outset, we notice that the ld. counsel has submitted a letter dated 03.02.2026 whereby it was prayed to withdraw the present stay petition as the same was filled wrongly through portal. After considering the request of the ld. AR of the assessee, the present stay application is dismissed as withdrawn.

3. In the result, the stay application of the assessee is dismissed as withdrawn.

Kolkata, the 5th February, 2026.

Sd/-
[Ratnesh Nandan Sahay]
Accountant Member

Sd/-
[Sonjoy Sarma]
Judicial Member

Dated: 05.02.2026.

RS

Copy of the order forwarded to:

1. Appellant -
2. Respondent -
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches